

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:356

ANSWERED ON:18.08.2010

ANTI-RAGGING MEASURES

Singh Shri Ijyaraj ;Yaskhi Shri Madhu Goud

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the one man sub-committee constituted to examine the progress of anti-ragging measures in the country has since submitted its report;
- (b) if so, the details thereof and the recommendations made by the sub-committee;
- (c) whether these recommendations have been accepted and implemented;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the other measures taken or proposed to be taken by the Government to check the menace of ragging in the educational institutions?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.356 FOR REPLY ON 18.08.2010 ASKED BY SHRI MADHU GAUD YASKHI AND SHRI IJARAJ SINGH, HON'BLE MEMBERS OF PARLIAMENT REGARDING ANTI-RAGGING MEASURES.

(a) : No Sir, the Sub-Committee constituted by the Supreme Court appointed committee to monitor measures to prevent ragging (Raghavan Committee) has submitted its report to Raghavan Committee, and not to the Government.

(b) to (d) : Do not arise.

(e) : In accordance with the orders of the Supreme Court of India dated 8.5.2009 in civil appeal No.887/2008, the University Grants Commission (UGC) has notified, on 17th June, 2009, its regulation namely "The UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009". The All India Council for Technical Education (AICTE) Medical Council of India(MCI) and Dental Council of India(DCI) have also notified anti-ragging regulations on 01-07-2009, 3-8-2009 and 13-08-2009 respectively. Pharmacy Council of India has issued the guidelines to curb the menace of ragging in pharmacy colleges/institutions. UGC's regulations are binding on universities as well as institutions affiliated thereto. Institutions such as the Indian Institutes of Technology which do not come under purview of the UGC or under any of the statutory councils have also been advised to adopt the UGC regulations with appropriate modifications.

A toll free anti-ragging "Helpline" has already been launched by UGC on 20th June, 2009 with Call Centre facilities in English, Hindi and regional languages, for helping victims of ragging, besides facilitating effective action in respect of such incidents. This is being further strengthened by creating a web enabled portal for monitoring appropriate data bases and online interactive facilities.